

Seventeenth Series, Vol. XXIII No. 20

Monday, March 27, 2023  
Chaitra 06, 1945 (Saka)

**LOK SABHA DEBATES**  
**(English Version)**

**Eleventh Session**  
**(Seventeenth Lok Sabha)**



*(Vol. XXIII contains Nos. 11 to 20)*

**LOK SABHA SECRETARIAT**  
**NEW DELHI**

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\* For Questions, please refer to Master copy of English version, placed in Library.

You can also visit <https://sansad.in/ls/questions/questions-and-answers> for more information.

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Motion to Consider

Shrimati Nirmala Sitharaman

Amendment Agreed to



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**THE SPEAKER**

Shri Om Birla

**PANEL OF CHAIRPERSONS**

Shrimati Rama Devi

Dr. (Prof.) Kirit Premjibhai Solanki

Shri Rajendra Agrawal

Shri Kodikunnil Suresh

Shri A. Raja

Shri P. V. Midhun Reddy

Shri Bhartruhari Mahtab

Shri N. K. Premachandran

Dr. Kakoli Ghosh Dastidar

**SECRETARY GENERAL**

Shri Utpal Kumar Singh

## LOK SABHA DEBATES

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LOK SABHA

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Monday, March 27, 2023/ Chaitra 06, 1945 (Saka)

The Lok Sabha met at Eleven of the Clock.

*[Translation]*

**[HON. SPEAKER** *in the Chair*]

... *(Interruptions)*

**HON. SPEAKER:** Hon. Members, I would like to run the House with dignity.

... *(Interruptions)*

**11. 0½ hrs**

*At this stage, Shri Adhir Ranjan Chowdhury, Shri T. N. Prathapan, Shri B. Manickam Tagore and some other hon. Members came and stood on the floor near the Table.*

... *(Interruptions)*

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**\*WRITTEN ANSWERS TO QUESTIONS**  
**(Starred Question Nos. 361 to 380**  
**Unstarred Question Nos. 4141 to 4370)**

*[Translation]*

**HON. SPEAKER:** The House stands adjourned till Four o'clock.

*... (Interruptions)*

**11. 01 hrs**

*The Lok Sabha then adjourned till Sixteen of the Clock.*

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**\* For Questions, please refer to Master copy of English version, placed in Library.**

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**16. 00 hrs**

*The Lok Sabha re-assembled at Sixteen of the Clock.*

(Shrimati Rama Devi *in the Chair*)

... (*Interruptions*)

**16. 0½ hrs**

*At this stage, Shri T. N. Prathapan, Dr. Kalanidhi Veeraswamy and some other hon. Members came and stood on the floor near the Table.*

[*Translation*]

**HON. CHAIRPERSON:** Hon. Members, notices for adjournment motions on certain subjects have been received. The Hon. Speaker has not granted approval for any adjournment motion notices.

... (*Interruptions*)

**16. 01 hrs****PAPERS LAID ON THE TABLE**

**HON. CHAIRPERSON:** Now, Papers to be laid on the Table.

Item No. 2 – Shri Arjun Ram Meghwal ji.

... (*Interruptions*)

**THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM MEGHWAL):** Hon. Chairperson, on behalf of Shri Rao Inderjit Singh, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions)

of the Indian Statistical Institute, Kolkata, for the year 2021-2022.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Statistical Institute, Kolkata, for the year 2021-2022, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Statistical Institute, Kolkata, for the year 2021-2022.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 9313/17/23]

- (3)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Investor Education and Protection Fund Authority, New Delhi, for the year 2021-2022.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Investor Education and Protection Fund Authority, New Delhi, for the year 2021-2022, together with Audit Report thereon.
  - (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Investor Education and Protection Fund Authority, New Delhi, for the year 2021-2022.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 9314/17/23]

**THE MINISTER OF STATE IN THE MINISTRY OF  
PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE**

**MINISTRY OF CULTURE (SHRI ARJUN RAM MEGHWAL):** Hon. Chairperson, on behalf of Shri Ashwini Kumar Choubey ji, I beg to lay on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 25 of the Commission for Air Quality Management in National Capital Region and Adjoining Areas Act, 2021:-
  - (i) The Commission for Air Quality Management in National Capital Region and Adjoining Areas (Appointment, Salary, Allowances and other Terms and Conditions of Service of Chairperson, Full-time Members and Member-Secretary), Amendment Rules, 2023 published in Notification No. G. S. R. 114(E) in Gazette of India dated the 21<sup>st</sup> February, 2023.
  - (ii) The Commission for Air Quality Management in National Capital Region and Adjoining Areas (Manner of removal of Chairperson or Member, other than an ex-officio Member), Rules, 2023 published in Notification No. G. S. R. 115(E) in Gazette of India dated the 21<sup>st</sup> February, 2023.
  - (iii) The Commission for Air Quality Management in National Capital Region and Adjoining Areas (Other Associated Members of the Commission) Rules, 2023 published in Notification No. G. S. R. 116(E) in Gazette of India dated the 21<sup>st</sup> February, 2023.
  - (iv) The Commission for Air Quality Management in National Capital Region and Adjoining Areas (Allowance payable to the

Member, other than ex-officio Member of the Sub-Committees) Rules, 2023 published in Notification No. G. S. R. 117(E) in Gazette of India dated the 21<sup>st</sup> February, 2023.

[Placed in Library, See No. LT 9315/17/23]

- (2) A copy each of the following Notifications (Hindi and English versions) issued under Section 3 of the Environment (Protection) Act, 1986:-
- (i) S.O. 4027(E) published in Gazette of India dated 14<sup>th</sup> December, 2016, notifying Bandhavgarh National Park and Panpatha Wildlife Sanctuary Eco-Sensitive Zone.
  - (ii) S.O. 4031(E) published in Gazette of India dated 14<sup>th</sup> December, 2016, notifying Ghatigaon Hukna Wildlife Sanctuary Eco-Sensitive Zone.
  - (iii) S.O. 4029(E) published in Gazette of India dated 14<sup>th</sup> December, 2016, notifying Gandhi Sagar Wildlife Sanctuary Eco-Sensitive Zone.
  - (iv) S.O. 4030(E) published in Gazette of India dated 14<sup>th</sup> December, 2016, notifying Son Gharial Wildlife Sanctuary Eco-Sensitive Zone.
  - (v) S.O. 2538(E) published in Gazette of India dated 9<sup>th</sup> August, 2017, notifying Satpura Tiger Reserve Eco-Sensitive Zone.
  - (vi) S.O. 2605(E) published in Gazette of India dated 11<sup>th</sup> August, 2017, notifying Ratapani and Singhori Wildlife Sanctuary Eco-Sensitive Zone.
  - (vii) S.O. 2811(E) published in Gazette of India dated 29<sup>th</sup> August, 2017, notifying Sanjay National Park and Sanjay Dubri Wildlife Sanctuary Eco-Sensitive Zone.



- (viii) S.O. 3027(E) published in Gazette of India dated 13<sup>th</sup> September, 2017, notifying Madhav National Park Eco-Sensitive Zone.
- (ix) S.O. 3028(E) published in Gazette of India dated 13<sup>th</sup> September, 2017, notifying Bagdara Wildlife Sanctuary Eco-Sensitive Zone.
- (x) S.O. 2669(E) published in Gazette of India dated 17<sup>th</sup> September, 2017, notifying Dinosaur National Park Eco-Sensitive Zone.
- (xi) S.O. 3064(E) published in Gazette of India dated 18<sup>th</sup> September, 2017, notifying Ghughua Fossil National Park Eco-Sensitive Zone.
- (xii) S.O. 3063(E) published in Gazette of India dated 18<sup>th</sup> September, 2017 notifying the Karera Wildlife Sanctuary Eco-Sensitive Zone.
- (xiii) S.O. 3082(E) published in Gazette of India dated 21<sup>st</sup> September, 2017, notifying Ken Garial Wildlife Sanctuary Eco-Sensitive Zone.
- (xiv) S.O. 3133(E) published in Gazette of India dated 27<sup>th</sup> September, 2017, notifying Nauradehi Wildlife Sanctuary Eco-Sensitive Zone.
- (xv) S.O. 3777(E) published in Gazette of India dated 30<sup>th</sup> November, 2017, notifying the Van Vihar National Park Eco-Sensitive Zone.
- (xvi) S.O. 35(E) published in Gazette of India dated 3<sup>rd</sup> February, 2018, notifying Orchha Wildlife Sanctuary Eco-Sensitive Zone.

- (xvii) S.O. 1902(E) published in Gazette of India dated 14<sup>th</sup> May, 2018, notifying Kheoni Wildlife Sanctuary Eco-Sensitive Zone.
- (xviii) S.O. 3689(E) published in Gazette of India dated 27<sup>th</sup> July, 2018, notifying Narsingharh Wildlife Sanctuary Eco-Sensitive Zone.
- (xix) S.O. 4009(E) published in Gazette of India dated 6<sup>th</sup> November, 2019, notifying Pench National Park and Pench Mougali Sanctuary Eco-Sensitive Zone.
- (xx) S.O. 796 (E) published in Gazette of India dated 21<sup>st</sup> February, 2020, notifying National Chambal Sanctuary Eco-Sensitive Zone.
- (xxi) S.O. 2935 (E) published in Gazette of India dated 28<sup>th</sup> August, 2020, notifying the Kharmor (Sardarpur) Sanctuary Eco-Sensitive Zone.
- (xxii) S.O. 1198 (E) published in Gazette of India dated 12<sup>th</sup> March, 2021, notifying the Kanha NP and Phen Sanctuary Eco-Sensitive Zone.
- (xxiii) S.O. 1192(E) published in Gazette of India dated 12<sup>st</sup> March, 2021 making certain amendments in the Notification No. S.O. 2538(E) dated 9<sup>th</sup> August, 2017.
- (xxiv) S.O. 3653 (E) published in Gazette of India dated 9<sup>th</sup> September, 2021, making certain amendments in the Notification No. S.O. 1198(E) dated 12<sup>th</sup> March, 2021.
- (xxv) S.O. 4617 (E) published in Gazette of India dated 9<sup>th</sup> November, 2021, notifying Veerangana Durgawati Wildlife Sanctuary Eco-Sensitive Zone Eco-Sensitive Zone.

- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library, See No. LT 9316/17/23]

**THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM MEGHWAL):** Madam, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Museum Institute, New Delhi, for the year 2021-2022, alongwith audited accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Museum Institute, New Delhi, for the year 2021-2022.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 9317/17/23]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Salar Jung Museum, Hyderabad, for the year 2021-2022, alongwith audited accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Salar Jung Museum, Hyderabad, for the year 2021-2022.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 9318/17/23]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Lalit Kala Akademi, New Delhi, for the year 2021-2022, along with audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lalit Kala Akademi, New Delhi, for the year 2021-2022.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library, See No. LT 9319/17/23]

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Raja Rammohun Roy Library Foundation, Kolkata, for the year 2021-2022, along with audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Raja Rammohun Roy Library Foundation, Kolkata, for the year 2021-2022.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

[Placed in Library, See No. LT 9320/17/23]

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Public Library, Delhi, for the year 2021-2022, along with audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Delhi Public Library, Delhi, for the year 2021-2022.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

[Placed in Library, See No. LT 9321/17/23]

- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Rampur Raza Library, Rampur, for the year 2021-2022, along with audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rampur Raza Library, Rampur, for the year 2021-2022.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

[Placed in Library, See No. LT 9322/17/23]

- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Khuda Bakhsh Oriental Public Library, Patna, for the year 2021-2022, along with audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Khuda Bakhsh Oriental Public Library, Patna, for the year 2021-2022.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

[Placed in Library, See No. LT 9323/17/23]

- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Himalayan Cultural Studies, Dahung, for the year 2021-2022, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Institute of Himalayan Cultural Studies, Dahung, for the year 2021-

2022.

- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

[Placed in Library, See No. LT 9324/17/23]

- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Buddhist Studies, Leh, for the year 2021-2022, along with audited accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Institute of Buddhist Studies, Leh, for the year 2021-2022.

- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.

[Placed in Library, See No. LT 9325/17/23]

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHAUDHARY):** Madam, I beg to lay on the Table:-

- (1) A copy of the Sea Cargo Manifest and Transshipment (Second Amendment) Regulations, 2022 (Hindi and English versions) published in Notification No. G. S. R. 931(E) in Gazette of India dated 30<sup>th</sup> December, 2022, under Section 159 of Customs Act, 1962, together with an explanatory memorandum.

[Placed in Library, See No. LT 9326/17/23]

- (2) A copy of the Notification No. S.O. SEBI/LAD-NRO/GN/2023/127 (Hindi and English Versions) published in Gazette of India dated 15<sup>th</sup> March, 2023 granting renewal of recognition to AMC Repo Clearing Limited for one year commencing on 17<sup>th</sup> January, 2023, subject to

certain conditions, under Section 31 of the Securities and Exchange Board of India Act, 1992.

[Placed in Library, See No. LT 9327/17/23]

- (3) A copy of the Prevention of Money-laundering (Maintenance of Records) Amendment Rules, 2023 (Hindi and English versions) published in Notification No. S.O. 1074(E) in Gazette of India dated 7<sup>th</sup> March, 2023, under Section 74 of Prevention of Money Laundering Act, 2002.

[Placed in Library, See No. LT 9328/17/23]

- (4) A copy each of the following Notifications (Hindi and English versions) under Section 25 of the Coinage Act, 2011:-

- (i) The Coinage (Issue of Commemorative coin on the occasion of INTERNATIONAL YEAR OF MILLETS, 2023) Rules, 2023 published in Notification No. G. S. R. 189(E) in Gazette of India dated 15<sup>th</sup> March, 2023.
- (ii) The Coinage (Issue of Commemorative coin on the occasion of CENTENNIAL BIRTH YEAR OF SHRI NANDAMURI TARAKA RAMA RAO) Rules, 2023 published in Notification No. G. S. R. 202(E) in Gazette of India dated 20<sup>th</sup> March, 2023.

[Placed in Library, See No. LT 9329/17/23]

- (5) A copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-

- (i) Report of the Comptroller and Auditor General of India -Union Government (Railways) (Compliance Audit) (No. 35 of 2022) – Volume II) for the year ended March 2021.

- (ii) Report of the Comptroller and Auditor General of India – Union Government – Ministry of Textiles (Compliance Audit) (No. 2 of 2023) on Scheme of Integrated Textile Parks.
- (iii) Report of the Comptroller and Auditor General of India for the year ended March 2021-Union Government (Economic & Service Ministries - Civil) (Compliance Audit Observations) (No. 1 of 2023) for the year ended March, 2021.
- (iv) Report of the Comptroller and Auditor General of India - Union Government (Defence Services) Army and Ordnance Factories (No. 6 of 2023) for the year ended March 2020.
- (v) Union Government Appropriation Accounts of the Defence Services for the year 2021-2022.
- (vi) Report of the Comptroller and Auditor General of India - Union Government (Defence Services) Ordnance Factories (No. 5 of 2023) (Performance Audit) on Production of Small Arms in Ordnance Factories.

[Placed in Library, See No. LT 4330/17/23]

**THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION**

**(SHRIMATI ANNPURNA DEVI):** Madam, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha, Gujarat Council of School Education, Gandhinagar, for the year 2021-2022.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha, Gujarat Council of School Education, Gandhinagar, for the



year 2021-2022.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 9331/17/23]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha, UT of Lakshadweep, for the year 2021-2022.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Samagra Shiksha, UT of Lakshadweep, for the year 2021-2022, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha, Lakshadweep, for the year 2021-2022.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 9332/17/23]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha, Jammu & Kashmir, for the year 2021-2022.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha, Jammu & Kashmir, for the year 2021-2022.

- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library, See No. LT 9333/17/23]

**THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (Dr. SUBHAS SARKAR):** Madam, I beg to lay on the Table :-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Tezpur University, Tezpur, for the year 2021-2022.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Tezpur University, Tezpur, for the year 2021-2022, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tezpur University, Tezpur, for the year 2021-2022.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 9334/17/23]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Aligarh Muslim University, Aligarh, for the year 2021-2022.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Aligarh Muslim University, Aligarh, for the year 2021-2022, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Aligarh Muslim University, Aligarh, for the year 2021-2022.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 9335/17/23]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the

Sikkim University, Gangtok, for the year 2021-2022.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Sikkim University, Gangtok, for the year 2021-2022, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sikkim University, Gangtok, for the year 2021-2022.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library, See No. LT 9336/17/23]

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Banaras Hindu University, Varanasi, for the year 2021-2022.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Banaras Hindu University, Varanasi, for the year 2021-2022, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Banaras Hindu University, Varanasi, for the year 2021-2022.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

[Placed in Library, See No. LT 9337/17/23]

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Maulana Azad National Urdu University, Hyderabad, for the year 2021-2022.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Maulana Azad National Urdu University, Hyderabad, for the year 2021-2022, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Maulana Azad National Urdu University, Hyderabad, for the year 2021-2022.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

[Placed in Library, See No. LT 9338/17/23]

- (11) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Kurukshetra, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Kurukshetra, for the year 2021-2022.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

[Placed in Library, See No. LT 9339/17/23]

- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Tamil Nadu, Thiruvarur, for the year 2021-2022, along with audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Tamil Nadu, Thiruvarur, for the year 2021-2022.
- (14) Statement (Hindi and English versions) showing reasons for delay in

laying the papers mentioned at (13) above.

[Placed in Library, See No. LT 9340/17/23]

- (15) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Rourkela, for the year 2021-2022, along with audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Rourkela, for the year 2021-2022.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

[Placed in Library, See No. LT 9341/17/23]

- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology Design and Manufacturing, Kurnool, for the year 2021-2022.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information Technology Design and Manufacturing, Kurnool, for the year 2021-2022, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology Design and Manufacturing, Kurnool, for the year 2021-2022.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.

[Placed in Library, See No. LT 9342/17/23]

- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Advanced Study, Shimla, for the year

2021-2022, along with audited accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Advanced Study, Shimla, for the year 2021-2022.

- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.

[Placed in Library, See No. LT 9343/17/23]

- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Guru Ghasidas Vishwavidyalaya, Bilaspur, for the year 2021-2022.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Guru Ghasidas Vishwavidyalaya, Bilaspur, for the year 2021-2022, together with Audit Report thereon.

- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.

[Placed in Library, See No. LT 9344/17/23]

- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Nagpur, for the year 2021-2022, alongwith audited accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Nagpur, for the year 2021-2022.

- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.

[Placed in Library, See No. LT 9345/17/23]

- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Bodh Gaya, for the year

2021-2022, alongwith audited accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Bodh Gaya, for the year 2021-2022.
- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.

[Placed in Library, See No. LT 9346/17/23]

- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Tiruchirappalli, for the year 2021-2022, along with audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Tiruchirappalli, for the year 2021-2022.
- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.

[Placed in Library, See No. LT 9347/17/23]

*[English]*

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. BHAGWAT KARAD):** I beg to lay on the Table:-

(1)

A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

- (i) Review by the Government of the working of the Industrial Investment Bank of India Limited (Voluntary winding up of IIBI to the Equity shareholders of IIBI), Kolkata, for the quarter ended 31. 12. 2022
- (ii) Liquidator's Report on the Industrial Investment Bank of India Limited (Voluntary winding up of IIBI to the Equity shareholders of IIBI), Kolkata, for the quarter ended 31. 12. 2022, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 9348/17/23]

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 19 of Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970:-

- (i) The Punjab National Bank Officer Employees' (Discipline and Appeal) Amendment Regulations, 2023 published in Notification No. F. No. PNB/HRD/DAC/D&A/2022-23 in Gazette of India dated 21<sup>st</sup> February, 2023.
- (ii) The Indian bank (Officers') Service (Amendment) Regulations, 2023 published in Notification No. F. No. IB/G-9/1/2022-23(E) in Gazette of India dated 1<sup>st</sup> March, 2023.

[Placed in Library, See No. LT 9349/17/23]

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**16. 03 hrs**

*[English]*

**MESSAGES FROM RAJYA SABHA  
AND  
BILL AS AMENDED BY RAJYA SABHA\***

**SECRETARY-GENERAL:** Sir, I have to report the following messages received from the Secretary General of Rajya Sabha:-

- (i) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Jammu and Kashmir Appropriation (No. 2) Bill, 2023, which was passed by the Lok Sabha at its sitting held on the 21<sup>st</sup> March, 2023 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Jammu and Kashmir Appropriation Bill, 2023, which was passed by the Lok Sabha at its sitting held on the 21<sup>st</sup> March, 2023 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (iii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No. 2) Bill, 2023,

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\* Laid on the Table

which was passed by the Lok Sabha at its sitting held on the 21<sup>st</sup> March, 2023 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.

- (iv) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation Bill, 2023, which was passed by the Lok Sabha at its sitting held on the 23<sup>rd</sup> March, 2023 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill. "
- (v) In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Finance Bill, 2023, which was passed by the Lok Sabha at its sitting held on the 24<sup>th</sup> March, 2023 and transmitted to the Rajya Sabha for its recommendations on the same day and to state that the Rajya Sabha at its sitting held on the 27<sup>th</sup> March, 2023, recommended that the following amendment be made in the said Bill:-

**CLAUSE 174**

1. That at page 67, *for* lines 43 and 44, the following be *substituted*, namely: -  
"(i) against entry (a), in column (3), for the figures and words "0. 05 per cent. ", the figures and words "0. 0625 per cent. " shall be substituted; and".

I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 128 of the Rules of Procedure and Conduct

of Business in the Rajya Sabha with the request that the concurrence of the Lok Sabha to the said amendment be communicated to this House. "

2. Sir, I lay on the Table the Finance Bill, 2023, returned with amendment recommended by Rajya Sabha.
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**16. 03½ hrs**

**COMMITTEE ON ABSENCE OF MEMBERS FROM THE  
SITTINGS OF THE HOUSE**

**10<sup>th</sup> Report**

*[Translation]*

**SHRI RAMSHIROMANI VERMA (SHRAVASTI):** Madam, I beg to present the Tenth Report (Hindi and English versions) of the Committee on Absence of Members from the sittings of the House.

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**16. 04 hrs**

**COMMITTEE ON PAPERS LAID ON THE TABLE**

**106<sup>th</sup> to 117<sup>th</sup> Reports**

*[Translation]*

**SHRI GIRISH CHANDRA (NAGINA):** Madam, I beg to present the 106<sup>th</sup> to 117<sup>th</sup> Reports (Hindi and English versions) of the Committee on Papers Laid on the Table (2022-2023).

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**16. 04½ hrs**

**COMMITTEE ON WELFARE OF OTHER BACKWARD CLASSES**

19<sup>th</sup> Report

*[Translation]*

**SHRI RAJESH VERMA (SITAPUR):** Madam, I beg to present the 19<sup>th</sup> Report (Hindi and English versions) of the Committee on the Welfare of Other Backward Classes on the subject 'Measures undertaken to secure representation of OBCs in employment and for their welfare in Employees' Provident Fund Organisation (EPFO) pertaining to the Ministry of Labour and Employment'.

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**16. 05 hrs**

**STATEMENT CORRECTING REPLY TO STARRED QUESTION NO. 57 DATED 09. 12. 2022 REGARDING ESTABLISHMENT OF NATIONAL INSTITUTE OF MEDICINAL PLANTS ALONGWITH REASONS FOR DELAY\***

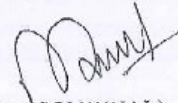
*[English]*

**THE MINISTER OF PORTS, SHIPPING AND WATERWAYS AND MINISTER OF AYUSH (SHRI SARBANANDA SONOWAL):** I beg to lay Statements (Hindi and English versions) (i) correcting the reply to Starred Question No. 57 given on 9<sup>th</sup> December, 2022 asked by Shri Vinayak Bhaurao Raut regarding 'Establishment of National Institute of Medicinal Plants' and (ii) giving reasons for delay in correcting the reply. ... (*Interruptions*)

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\* Laid on the Table and also placed in Library, See No. LT 9312/17/23

AUTHENTICATED

  
 (SARBANANDA SONOWAL)

## Ministry of Ayush

STATEMENT TO BE MADE BY THE MINISTER OF AYUSH CORRECTING THE STATEMENT REFERRED TO IN REPLY TO PARTS (b) TO (d) OF LOK SABHA STARRED QUESTION NO. \*57 RAISED BY SHRI VINAYAK RAUT HON'BLE MEMBER OF PARLIAMENT ANSWERED ON 09/12/2022 REGARDING ESTABLISHMENT OF NATIONAL INSTITUTE OF MEDICINAL PLANTS.

I beg to make a statement to correct the reply to parts (b) to (d) of Lok Sabha Starred Question No. \*57 raised by Shri Vinayak Raut, Hon'ble Member of Parliament answered on 09/12/2022.

Question	Previous reply	Revised reply
<p>(b) if so, whether the proposal of the State Government for establishing the said Central project is still pending for approval with the Ministry of AYUSH;</p> <p>(c) if so, the details thereof and the reasons for delay in granting necessary approval for this project; and</p> <p>(d) the time by which the approval for establishment of the National Institute is likely to be granted?</p>	<p>(b) to (d): The National Institute of Medicinal Plants (NIMP) is proposed as new Autonomous Body under Ministry of Ayush and the step-by-step process of setting up of new Institute as an Autonomous Body are as under:</p> <ol style="list-style-type: none"> <li>To seek "in principle" approval of Department of Expenditure</li> <li>To have a DPR prepared</li> <li>To seek approval of Committee on Establishment Expenditure</li> <li>To seek approval of EFC headed by Secretary Finance</li> <li>To seek approval of Cabinet</li> </ol> <p>Accordingly, the Ministry of Ayush has forwarded the proposal to Department of Expenditure on 1<sup>st</sup> December, 2022 for seeking "in-principle" approval for setting up of proposed National Institute of Medicinal Plants (NIMP).</p>	<p>(b) to (d): The National Institute of Medicinal Plants (NIMP) is proposed as new Autonomous Body under Ministry of Ayush and the step-by-step process of setting up of new Institute as an Autonomous Body are as under:</p> <ol style="list-style-type: none"> <li>To seek "in principle" approval of Department of Expenditure</li> <li>To have a DPR prepared</li> <li>To seek approval of Committee on Establishment Expenditure</li> <li>To seek approval of EFC headed by Secretary Finance</li> <li>To seek approval of Cabinet</li> </ol> <p>The proposal is under process.</p>

The correcting statement may be brought to the notice of House.

AUTHENTICATED



(SARBANANDA SONOWAL)

Secretary  
Ministry of Ayush  
Government of India  
New Delhi

Ministry of Ayush

REASON FOR DELAY IN SUBMITTING CORRECTING STATEMENT REFERRED TO IN REPLY TO PARTS (b) TO (d) OF LOK SABHA STARRED QUESTION NO. \*57 RAISED BY SHRI VINAYAK RAUT HON'BLE MEMBER OF PARLIAMENT ANSWERED ON 09/12/2022 REGARDING ESTABLISHMENT OF NATIONAL INSTITUTE OF MEDICINAL PLANTS.

This error came to our notice towards the end of the 10<sup>th</sup> Session of current Lok Sabha. As such, the correcting statement is being made now.





REVISED

GOVERNMENT OF INDIA  
MINISTRY OF AYUSH

LOK SABHA  
STARRED QUESTION NO. \*57  
TO BE ANSWERED ON 09th DECEMBER, 2022

**ESTABLISHMENT OF NATIONAL INSTITUTE OF MEDICINAL PLANTS**

\*57 SHRI VINAYAK RAUT:

Will the Minister of AYUSH be pleased to state:

- (a) whether the State Government of Maharashtra has submitted a proposal to the Ministry of AYUSH for establishment of a National Institute of Medicinal Plants at Mauje Adali in Sindhudurg District;
- (b) if so, whether the proposal of the State Government for establishing the said Central project is still pending for approval with the Ministry of AYUSH;
- (c) if so, the details thereof and the reasons for delay in granting necessary approval for this project; and
- (d) the time by which the approval for establishment of the National Institute is likely to be granted?

ANSWER

THE MINISTER OF AYUSH  
(SHRI SARBANANDA SONOWAL)

(a) to (d): A Statement is laid on the Table of the House.

**STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED  
QUESTION NO. \*57 FOR 9<sup>TH</sup> DECEMBER, 2022**

\*\*\*\*

(a): Yes, Sir. There is a proposal for establishment of National Institute of Medicinal Plants under Ministry of Ayush. In this regard, the State Government of Maharashtra has proposed for setting up of National Institute of Medicinal Plants (NIMP) at Mauje Adali in Sindhudurg District of Maharashtra.

(b) to (d): The National Institute of Medicinal Plants (NIMP) is proposed as new Autonomous Body under Ministry of Ayush and the step-by-step process of setting up of new Institute as an Autonomous Body are as under:

- i. To seek "in principle" approval of Department of Expenditure
- ii. To have a DPR prepared
- iii. To seek approval of Committee on Establishment Expenditure
- iv. To seek approval of EFC headed by Secretary Finance
- v. To seek approval of Cabinet

The proposal is under process.

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**STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED  
QUESTION NO. \*57 FOR 9TH DECEMBER, 2022**

\*\*\*\*

(a): Yes, Sir. There is a proposal for establishment of National Institute of Medicinal Plants under Ministry of Ayush. In this regard, the State Government of Maharashtra has proposed for setting up of National Institute of Medicinal Plants (NIMP) at Mauje Adali in Sindhudurg District of Maharashtra.

(b) to (d): The National Institute of Medicinal Plants (NIMP) is proposed as new Autonomous Body under Ministry of Ayush and the step-by-step process of setting up of new Institute as an Autonomous Body are as under:

- i. To seek "in principle" approval of Department of Expenditure
- ii. To have a DPR prepared
- iii. To seek approval of Committee on Establishment Expenditure
- iv. To seek approval of BEFC headed by Secretary Finance
- v. To seek approval of Cabinet

Accordingly, the Ministry of Ayush has forwarded the proposal to Department of Expenditure on 1st December, 2022 for seeking "in-principle" approval for setting up of proposed National Institute of Medicinal Plants (NIMP).

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**16. 06 hrs**

**MATTERS UNDER RULE 377\***

*[Translation]*

**HON. CHAIRPERSON:** Hon. Members who have been permitted to raise matters under Rule 377 today, may personally lay the approved text of the matter at the Table of the House.

... *(Interruptions)*

*[English]*

**(i) Need to amend the guidelines of the Jal Jeevan Mission**

**DR. HEENA VIJAYKUMAR GAVIT (NANDURBAR):** The Government of India is committed to the development of every section of the society and in furtherance of the same it is implementing Centrally Sponsored and Central Sector Schemes. However, the guidelines of several schemes provide for contribution by villagers or the residents of the region where the scheme is being implemented in the name of maintenance charges which include electricity bill for water supply etc. A case in point is the provision of community contribution towards the capital cost of water supply infrastructure and related source development under Jal Jeevan Mission wherein residents of a village have to contribute 10 percent of capital cost to the concerned Gram Panchayat. This creates an additional financial burden on villagers who are not financially sound. There have been instances of disparity between selected villages in a region in terms of compliance while paying maintenance charges. Hence, I request the Government to amend the guidelines of Jal Jeevan Mission and other schemes to waive off charges in the name of maintenance or capital cost to be borne by

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\* Treated as laid on the Table.

villagers. In order to ensure effective and time bound implementation of water supply projects, regional water supply schemes should be changed to individual village schemes.

**(ii) Need to extend benefits of Ayushman Bharat Yojana to families with annual income up to Rs. 1,80,000**

*[Translation]*

**SHRI SANJAY BHATIA (KARNAL):** As per the Central Government norms, the beneficiary families of Ayushman Bharat Yojana have been selected on the basis of Economic, Social and Caste Census-2011. According to this, 15 lakh 51,798 families in Haryana were identified in the Ayushman Yojana, but out of them only 9 lakh families were verified and only these 9 lakh families were getting the benefit of the scheme, but now the scope of the scheme has been increased at the expense of the state government. Now, on the basis of the PPP data, 28 lakh 89,036 families have been covered in the state. Earlier, while about 9 lakh families were getting the benefit of Ayushman Yojana, now about 20 lakh more families have been added to it. Altogether, about twenty-nine lakh people will get the benefit of the scheme. I would like to request the Hon. Prime Minister and the Hon. Health Minister that apart from BPL people, the people whose annual income is Rs. 180000 or less should be given health cover of up to 5 lakhs under Ayushman Bharat Yojana.

**(iii) Need to provide environmental clearance for setting up an airport at Dhalbhumgarh in Jharkhand**

**SHRI BIDYUT BARAN MAHATO (JAMSHEDPUR):** My Parliamentary Constituency Jamshedpur Tata, which is a well-known Industrial House name and big entrepreneurs like Tata are established here. A large number of MSME is also present in Adityapur; and MSME and automobile sector have about two thousand industries which include many small and big industrial units. It is also a major mining sector. Therefore, the Central Government had approved the construction of an airport at Dhalbhumgarh and the Airport Authority of India has also allocated about hundred crore rupees for it. After the approval of the airport, the foundation stone was laid by the Government of India in January 2019. But the work of the said airport has not yet started due to non-availability of NOC by the Forest Department. I raised this matter in the Lok Sabha on 7<sup>th</sup> February, 2023 under Rule 377. Hon. Minister of State in the Ministry of Civil Aviation, Government of India, Dr. V. K. Singh ji had replied vide letter dated 28<sup>th</sup> February, 2023. The reply states that the Environment Assessment Committee has observed that the proposed site falls in forests which is the habitat of a large number of elephants and is known as the Elephant Corridor. In the meeting held on 25. 9. 2020, it was concluded that the proposed site was not suitable for the development of the airport and the committee did not agree with the current site selection and the project proposal has been asked to explore an alternative site.

I am deeply disappointed by the above reply as the locals say that till date not a single elephant has been seen by the people here, so how can that be called the elephant corridor? Now, I don't know which was the selection committee and



when it went to inspect the venue. As being the local MP, I was not informed. Earlier, the CCF three DFO of the Forest Department had said that there was no problem. The office bearers of the Airport Authority were also present there at that time. There is a railway line at a distance of 100 meters from that place and NH at a distance of 500 meters. Earlier, the Forest Department and Airport Authority officials had also inspected the site at least on 10 occasions and said that there was a thicket of wild bamboo which would had to be removed.

Therefore, I would like to request the Union Government to hold discussions with the State Government to expedite the process of obtaining no objection certificate of forest land and to commence the construction of the Dhalbhumgarh Airport. This will not only benefit Jharkhand, but also connect Jamshedpur with big cities like Kharagpur, Midnapore, Jhargram, Purulia in West Bengal, and Baripada, Mayurbhanj, and Balasore in Odisha.

**(iv) Need to launch and promote horticulture projects and activities in Mahasamund district, Chhattisgarh**

**SHRI CHUNNILAL SAHU (MAHASAMUND):** My Parliamentary Constituency Mahasamund in Chhattisgarh state, which I represent, is one of the Prime Minister's aspirational districts. The soil here is sandy and hard which causes lower productivity of the Kharif crop. The region always experiences low rainfall or famine, so the economic condition of the medium and small farmers here has been deteriorating. In such a situation, they are compelled to migrate to other states for livelihood. That is why I have suggested adoption of horticulture as a measure of crop diversification, and I have also corresponded with the department about this in the previous fiscal year for the same reason. Thereafter, I was assured through the letter to include it till September 2022, but it is not included even in the financial budget 2023-24. If the government acts quickly in this direction, farmers can certainly improve their economic condition by joining the mainstream, which is very necessary.

Therefore, I would like to draw the attention of the Agriculture Minister that he should take cognizance of the above issue of Mahasamund which is included in the Prime Minister's Aspirational District programme, and please direct the Department at the earliest.

**(v) Need to resume the services of train Nos. 54039-54040**

**SHRI NAYAB SINGH SAINI (KURUKSHETRA):** I would like to draw the attention of the Hon. Minister of Railways to an important subject of my Lok Sabha Constituency, Kurukshetra. I would like to submit that 6 trains from Kurukshetra to Narwana via Kaithal and 16 trains from Narwana to Kurukshetra via Kaithal were being operated before the Corona pandemic, which was up to 2019. But, almost all trains had been stopped later. Now, the Indian Railways has started the operation of 10 trains, but the most important train No 54039-54040 has not been made operational till now. It is a very important train because it starts from Kurukshetra to Narwana and arrives at Kaithal at 09.00 am and the next train comes at 7:30 pm. Thus, from Narwana side it arrives at 10 am and then the next train arrives at 7 pm. As a result, the passengers have to wait for 9 to 10 hours for travelling in either of the directions. Therefore, I request the Hon. Railway Minister that for the convenience of the passengers and in view of the importance of the train, the demand of the people should be fulfilled. Keeping this in mind, please consider to resume the service of Train no. 54039-54040 at the earliest.

**(vi) Need to implement strong and compulsory FOPL regulations with warning labels**

**DR. SANGHAMITRA MAURYA (BADAUN):** India is a country full of nutritional paradoxes, as both undernutrition and obesity are widespread at the same time, representing a unique form of malnutrition burden. More than one third of children under the age of 5 in India are underweight and stunted. On the other hand, obesity is increasing among children and about 3.4 million children are either overweight or are victims of obesity. There has been a rise of over 50% in the past 5 years, on an average 15% of Indian children are facing some kind of obesity. In India, malnutrition accounts for approximately half of the deaths in the total deaths among children under the age of 5 years. According to global estimates, about 2.3 billion children and adults are overweight. Increasing availability of over-processed foods containing sugar, sodium, saturated fat, and refined carbohydrates is the leading cause of the epidemic of obesity. The research conducted by CSE involved analyzing 33 well-known junk food samples to investigate their levels of salt, fat, trans fat, and carbohydrates. To test the suitability of these food items, CSE considered the Recommended Dietary Allowance-RDA as the base. RDA is the term used to describe the average nutrient intake in a diet that is sufficient for meeting the daily nutritional requirements of a healthy individual. The amount of RDA in India is determined by the World Health Organization and the National Institute of Nutrition-NIN. I urge the Government to bring in a strong and mandatory FOPL regulator along with the use of warning labels instead of Indian Nutrition Rating (by STAR rating) for the healthy future of youth and children. So that people can get information about the nutritional value of packed food along with a high quantity of salt, sugar and fat.

**(vii) Regarding renovation and conservation of ‘Satras’ and Namghars’, the institutions of preachings set up by the great reformer of Assam, Sri Sankar Deva**

**SHRIMATI QUEEN OJA (GAUHATI):** I would like to apprise you of the current status of the Satras and Namghars of Assam. Shri Sankar Deva started a new renaissance in the fields of social, cultural and spirituality 550 years ago. The Namghar and the Satras groups enshrined by him showcase the civilization of Assam. Today, the infiltrators have occupied the land of Namghars and it is a matter of concern for us. Under the strong leadership of the present Chief Minister of Assam, these lands have been freed from the occupation of infiltrators and he has played an important role in their renovation.

All the Namghars in every district of Assam have not been protected under the Archaeological Survey of India (ASI) of the Government of India. I request the Government of India to renovate and conserve them and issue more grants for this purpose. I hope that with the blessings of the respected Prime Minister of India who views the North East as *Ashtalakshmi*, this auspicious work will be successfully completed in this *Amrit Kaal*. The Archaeological Survey of India will renovate, reconstruct and protect these sites with the positive initiative of the Government of India.

**(viii) Regarding depleting green cover in Gumla and Lohardaga districts of Jharkhand due to illegal felling of trees**

**SHRI SUDARSHAN BHAGAT (LOHARDAGA):** I would like to draw the attention of the Government towards the situation arising out of the continuous deforestation in Jharkhand. Jharkhand is known for its rich forest wealth. The dense forest and lifestyle based on forest is the identity of the state and also the pivot of its economy. Dense forests form a distinct identity of Jharkhand among all states of the country. Several rules have also been framed by the State and Central Government for the protection of forests. Now, the society has also become conscious about the importance of forest preservation. But for the last few days, illegal deforestation is being done on a large scale in the state of Jharkhand, especially in the Peshrar block and surrounding blocks of Lohardaga district of my Parliamentary Constituency. I receive information from local residents during public interaction and from newspapers on a regular basis. The local administration also remains a mute spectator. The State Government is also showing an apathetic attitude in this regard. The similar situation prevails in Gumla district. The case of illegal deforestation is becoming very serious in Jharkhand. That is why I want to raise this issue in the House, so that illegal deforestation in Gumla and Lohardaga districts of Jharkhand can be stopped. Legal action can be taken against those who are illegally involved in deforestation and illegal businesses associated with it. It is my humble request to the Government to please undertake a re-survey of forests that has been continuously depleting in Lohardaga and Gumla districts since the last 5 years. Additionally, please dispatch a central team to investigate the decreasing forest cover and illegal deforestation. Conduct a thorough review and survey of illegal deforestation and to issue appropriate guidelines to the State Government. I request the Government to take immediate action keeping in mind the interests of the people, preserving

the identity and culture of Jharkhand, a state known for its dense and rich forest and also to ensure forest conservation in the state.

*[English]*

**(ix) Regarding framing of a menstrual leave policy for working women and female students**

**SHRIMATI SANGEETA KUMARI SINGH DEO (BOLANGIR):**

Menstruation is a natural biological process which is stigmatised in our societies. Women have been treated as impure and polluting. This is also a reason for the lower rates of access to education for women. A policy of menstrual leave will have a far reaching impact in transforming attitudes towards educating girl children as well. The Government of Bihar had already formulated a policy during 1992 allowing women Government employees two days of paid menstrual leave each month. In Kerala, the Government announced menstrual leave for university students in January 2023. The notification allows women students to appear for exams with 73 per cent attendance instead of the 75 per cent. Many countries of the world have provision for menstrual leave for women in some or other forms. I request the Hon'ble Minister of Women and Child Development to frame a policy allowing working women and female students to avail paid Menstrual Leave in all workplaces and educational institutions.



*[Translation]*

**(x) Need to reopen the Pradhan Mantri Bharatiya Jan Aushadhi Kendras in Chhattisgarh**

**SHRI SUNIL KUMAR SONI (RAIPUR):** I congratulate our Hon. Prime Minister and Hon. Health Minister for setting up Bharatiya Jan Aushadhi Kendras in nearly every district of India to cater the healthcare needs of the public nationwide. More than 1700 medicines and 280 surgical resources are available in Jan Aushadhi Kendras. Medicines in the Aushadhi Kendras are available at nearly 80-90 per cent compared to branded medications. Through this scheme, an estimated Rs. 20 thousand crore have been saved for the citizens of our country during the last 8 years. I am sorry to say that Prime Minister Bhartiya Jan Aushadhi Kendras are not functioning in many government district hospitals and Community Health Centres in Chhattisgarh. The requisite support for restarting these closed centres is not being provided by the State Government, due to which the people of the state are not getting the benefit of affordable medicines. Therefore, Hon. Health Minister is requested that necessary guidelines should be given to the health personnel of Chhattisgarh so that the benefit of Pradhan Mantri Bhartiya Jan Aushadhi Kendra can be made available in Chhattisgarh.

**(xi) Need to establish a Super Specialty Hospital and a Hospital for women in Sidhi district headquarter**

**SHRIMATI RITI PATHAK (SIDHI):** I would like to urge Hon. Health Minister on the very urgent demand of my Parliamentary Constituency Sidhi that there is a lack of health facilities in my Parliamentary Constituency. Because of the vast area, the people of my constituency do not get immediate and necessary treatment. I would like to make a plea for the establishment of a Super Specialty hospital and a Women Hospital in Sidhi, the district headquarters of my Parliamentary Constituency Sidhi. I and the people of my Parliamentary Constituency will always be grateful to our Government for providing necessary and urgent treatment.

**(xii) Need to expand healthcare facilities in RIMS, Ranchi and upgrade it to AIIMS**

**SHRI SANJAY SETH (RANCHI):** RIMS Hospital is the life line of Ranchi, serving not just the capital of Jharkhand but the whole state as well. People come to the hospital for treatment of general illnesses as well as emergencies. Patients not just from Jharkhand, but also from our bordering states such as Orissa, Chhattisgarh, Bihar and Bengal visit this hospital. It has been 22 years since the formation of Jharkhand, the rise in population during all these years has strained the services of the hospital, but the facilities have not expanded accordingly. Today, insufficient resources in the hospital often result in unpleasant outcomes for a number of patients for want of proper treatment. People of the state had great expectations from this hospital, but now their hopes are getting shattered. People are migrating to other states for treatment of their ailments. Their reliance on private hospitals is increasing. Our citizens are encountering greater economic challenges.

I urge the government to expand the health facilities here. Medical seats should be increased. It should be upgraded as AIIMS, so that the pride of Ranchi can provide better health facilities.

**(xiii) Need to restore free ration given to poor people in the country**

*[English]*

**SHRI JASBIR SINGH GILL (KHADOOR SAHIB):** The quantity of free ration given to poor in some districts has been reduced up to 35% but the number of cards are the same. Therefore, I urge the Government to restore back the earlier quota of free ration.

**(xiv) Regarding grant of a minimum pension amount to Gramin Dak Sevaks**

**SHRI SU. THIRUNAVUKKARASAR (TIRUCHIRAPPALLI):** In the Postal Department, there were about three lakh Gramin Dak Sevaks serving with utmost sincerity and dedication in about 1.50 lakh villages with a meager salary of Rs. 9,500/- by braving the unpleasant weather conditions. They got a meager amount of only Rs. 1.50 lakh as ex-gratia at the time of their retirement. With this meager amount, they are struggling hard for their livelihood. At the age of 65 and that too after rendering three to four decades of service in the Postal Department, they are running from pillar to post for their genuine demands. Due to their old age, many of them are suffering from ill health and few of them have passed away. I personally feel that their demand for a minimum pension is very genuine.

I shall, therefore, humbly urge upon the Hon'ble Minister of Communications to kindly look into their case sympathetically and grant a minimum pension of Rs. 5,000/- p. m. on humanitarian grounds.

**(xv) Regarding inclusion of pilgrim centres of Kerala in the PRASAD Scheme**

**SHRI BENNY BEHANAN (CHALAKUDY):** The two world famous pilgrim centres of Kerala are the Cheraman Juma Mosque, Kodungallur and St Thomas International Shrine, Malayattoor. Both these pilgrim centres have been included under the Pilgrim Rejuvenation and Spiritual Augmentation Drive (PRASAD) Scheme of Government of India. The projects were:

1. Development of Cheraman Juma Mosque, Kodungallur, Thrissur, Kerala.
2. Development of St. Thomas International Shrine, Malayattoor, Ernakulam, Kerala.

In last week of March 2022, Secretary, Department of Tourism has announced that the above 2 pilgrim centres are included in the PRASAD Scheme and official announcement will come by the last week of April 2022 itself. As per the instruction of the officials of Central Tourism department, Government of Kerala have already completed the DPR of both the projects for the development of Cheraman Juma Masjid, Kodungallur and development of St. Thomas International Shrine, Malayattoor, and submitted the final Project Report to Government of India for inclusion in PRASAD Scheme. Now, the final DPR of the two projects for including the projects in the PRASAD Scheme is pending for financial sanction of the Ministry of Finance. Therefore, I request the Central Government to issue financial sanction to the above said projects under the PRASAD scheme without any further delay.

**(xvi) Regarding development of river ghats on the bank of Ganga river**

**SHRI SUNIL KUMAR MONDAL (BARDHAMAN PURBA):** I want to draw the kind attention of the Hon'ble Minister of Jal Shakti regarding 'Bathing Ghats' and Ferry Ghats on the Western Banks of River Bhagirathi. On the other bank of the river the district Nadia, the birth place of 'Lord Chaitanya Mahaprabhu' is situated. Lord Chaitanya Mahaprabhu grew up in the area, the places are popularly known as Nabadwip, Mayapur, Shantipur (places famous for Lord Krishna's Rasyatra) and spent his early days in these places. The holy river Ganga is worshipped by Hindu Community at large and lakhs of devotees take their Holy-dip every day in the river. During festivals, the number of pilgrims rises. The ghats where people used to take their bath are conventional rural ghats in nature and the devotees face many difficulties to go inside the water. The process is very risky and minor/major accidents used to occur throughout the year. If the bathing ghats are constructed and the ghats are properly illuminated, it will certainly come for good use for the devotees and it will also create beautification of the river bank. So, I request the Government to make necessary arrangements to take up development of the river banks. Some places where such ghats are to be constructed immediately are Katwa, Kalna, Agradwip and Dainhat.

**(xvii) Need to run trains from Supaul district, Bihar to Patna and Delhi and also start train service from Lalitgram to Forbesganj in the State**

*[Translation]*

**SHRI DILESHWAR KAMAIT (SUPAUL):** Rail operations on Koshi Bridge started nearly two years ago, finally connecting Mithilanchal and Kosi regions after 86 years. Nevertheless, residents of these districts are not fortunate enough as they still cannot directly travel by rail to reach the state capital Patna, national capital Delhi, or other areas of the country. Therefore, at least one train should be started from Supaul district (E. C. Railway.) to Patna, and another train to Delhi in public interest.

The inspection from Lalitgram to Forbesganj of East Central Railway has been completed by C.R.S. But the train operation has still not been operationalised. The matter is pending in the Railway Board, so in the public interest, it is requested to start the rail service from Lalitgram to Forbesganj as soon as possible.

**(xviii) Need to resolve the problem of water logging in Khagaria Parliamentary Constituency caused by floods in Kosi and other rivers**

**CHOUHARY MEHBOOB ALI KAISER (KHAGARIA):** My Lok Sabha Constituency Khagaria is one of the most flooded areas of North Bihar. Kosi river, which is called the curse of Bihar, and six other major rivers pass through this area. I would like to draw the attention of the Government of India to the water logging problem which is the biggest and most serious problem in the Khagaria Lok Sabha. Every year, the Khagaria Lok Sabha constituency experiences heavy rainfall, which causes erosion and spreads dreadful diseases in the region. Even when the flood ends, thousands of acres of land remain waterlogged due to which farmers are not able to cultivate the lands. Our region occupies the top position in maize production in Asia. The farmers suffer a lot due to non-cultivation of these lands. Therefore, I demand from the Government of India to take concrete steps in view of the miseries of these farmers and formulate a project so that the farmers- known as the backbone of India - of Parbatta, Beldaur Khagaria, Alauli Hasanpur and Simri Bakhtiarapur in my Lok Sabha could get relief from the problem of water logging.



*[English]*

**(xix) Regarding development of certain villages under Saansad Adarsh Gram Yojana Scheme in Ramanathapuram**

**SHRI K. NAVASKANI (RAMANATHAPURAM):** I shortlisted and submitted the proposal for development of Periyapattinam, Valinokkam and Chandirakottai villages in my Ramanathapuram Constituency under Saansad Adarsh Gram Yojana Scheme. But quite unfortunately, no development activities have been initiated for the recommended villages by the Government. What are the initiatives taken up to develop the villages suggested under this Scheme? We are recommending certain villages to be developed under this Scheme but no clarity on the benefits of this Scheme and reasons for delay in implementation have been listed. I organized special camp at Thirupullani Panchayat Union and Periyapattinam Panchayat Union coming under Ramanathapuram Constituency to receive the petition from the residents and validated it with Assistant Engineers for 19 essential requirements and forwarded the proposal for the approval of the same. But till date no further progress has been made on the proposal. If a recommended proposal has not been given due consideration, then why such schemes have been announced and why funds are allocated. So, I kindly request this Government to ensure to make the scheme fully functioning and allot adequate funds and disburse funds for the successful implementation of this Scheme for the betterment of the undeveloped villages.

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**16. 07 hrs**

**FINANCE BILL, 2023\***

Amendment made by Rajya Sabha

*[Translation]*

**HON. CHAIRPERSON:** Item No. 13 (A), Hon. Minister to move that the amendment recommended by Rajya Sabha in the Finance Bill, 2023 be taken into consideration.

... *(Interruptions)*

*[English]*

**THE MINISTER OF FINANCE AND MINISTER OF CORPORATE AFFAIRS (SHRIMATI NIRMALA SITHARAMAN):** Madam, I rise to move:

1. that the following amendment recommended by Rajya Sabha in the Bill to give effect to the financial proposals of the Central Government for the financial year 2023-2024, be taken into consideration:-

**Clause 174**

1. That at page 67, *for* lines 43 and 44, the following be *substituted*, namely: -

“(i) against entry (a), in column (3), for the figures and words “0. 05 per cent.”, the figures and words “0. 0625 per cent.” shall be substituted; and”.

*[Translation]*

**HON. CHAIRPERSON:** The questions is:

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\* The Bill was passed by Lok Sabha on the 24<sup>th</sup> March, 2023 and transmitted to Rajya Sabha on the same day. Rajya Sabha returned the Bill with recommendation on 27<sup>th</sup> March, 2023, which was laid on the Table of Lok Sabha on the same day.

"(a)" That the following amendment recommended by Rajya Sabha in the Bill to give effect to the financial proposals of the Central Government for the financial year 2023-2024, be taken into consideration.

#### **Clause 174**

1. That at page 67, for lines 43 and 44, the following be *substituted*, namely: -

“(i) against entry (a), in column (3), for the figures and words “0.05 per cent.”, the figures and words “0.0625 per cent”. shall be substituted; and”.

The motion was adopted.

**HON. CHAIRPERSON:** Now, I put the amendment recommended by Rajya Sabha to the vote of the House.

... (*Interruptions*)

**HON. CHAIRPERSON:** The question is:

#### **Clause 174**

That at page 67, for lines 43 and 44, the following be substituted, namely: -

“(i) against entry (a), in column (3), for the figures and words “0.05 per cent.”, the figures and words “0.0625 per cent”. shall be substituted; and”.

The motion was adopted.

**HON. CHAIRPERSON:** The Hon. Minister will now move the amendment recommended by Rajya Sabha in the Finance Bill, 2023, as passed by Lok Sabha, be accepted.

... (*Interruptions*)

*[English]*

**SHRIMATI NIRMALA SITHARAMAN:** Madam, I rise to move:

“That the amendment recommended by Rajya Sabha in the Finance Bill be accepted.”

*[Translation]*

**HON. CHAIRPERSON:** The question is:

"That the amendment recommended by Rajya Sabha in the Finance Bill be accepted. "

The motion was adopted.

**HON. CHAIRPERSON:** The House stands adjourned to meet on Tuesday, the 28<sup>th</sup> March, 2023 at 11 a.m.

**16. 09 hrs**

*The Lok Sabha then adjourned till Eleven of the Clock on Tuesday, March 28, 2023/Chaitra 07, 1945 (Saka).*

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